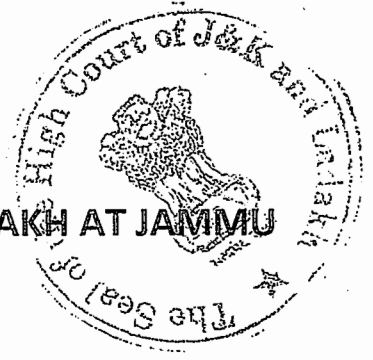


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)



File No.:- RFA 24/2019

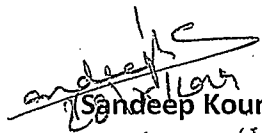
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Commandant 31 BRTF	V/s	Mohd. Ayub and Ors.
..... Petitioner/Appellant(s)	 Respondent(s)

Notice to the respondent (s): -

1. Mohd Ayub S/O Late Haji Sanaullah
R/O Village Badhoon, Tehsil & District Rajouri.
2. LRs of respondent No. 2 (Mumtaz Begum)
 - 2 (a) Orangzeb S/O Late Sh. Mohd Azam
 - 2 (b) Shasta Parveen D/O Late Sh. Mohd Azam
 - 2 (c) Nursrat Parveen D/O Late Sh. Mohd Azam
 - 2 (d) Zaida Parveen D/O Late Sh. Mohd Azam
 - 2 (e) Shila Parveen D/O Late Sh. Mohd AzamAll R/O Village Badhoon Tehsil & District Rajouri.
3. Tasveer Begum D/O Late Haji Sanaullah
R/O Village Badhoon, Tehsil & District Rajouri.
4. Rukhsana Kouser D/O Late Haji Sanaullah
R/O Village Badhoon, Tehsil & District Rajouri.
5. Naseem Akhter D/O Late Haji Sanaullah
R/O Village Badhoon, Tehsil & District Rajouri.
6. Shaheen Akhter D/O Late Haji Sanaullah
R/O Village Badhoon, Tehsil & District Rajouri.
(LRs of Sanaullah S/O Mohammada)
7. Collector Land Acquisition Defence, Rajouri.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 28.11.2024 09.30 A.M. or the next working day if 28.11.2024 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 28th day of October, 2024 at Jammu.



(Sandeep Kour)
Registrar (Judl.)
High Court of J&K and Ladakh
JAMMU.
Jammu
28/10/24

No.:- 9695

Dated:- 28/10/24

Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 160 dated 23-10-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.
2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


(Sandeep Kour)
Registrar (Judicial.)
High Court of J&K and Ladakh
Jammu
28/10/24